

**DIVISION BENCH**

**ITEM NO.107**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA (CAA) No.31/ALD/2023  
(First Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S BENNETT ALUMNI ASSOCIATION</b>
<b>UNDER SECTION</b>	<b>230(1), 66 &amp; 18 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Swati Surhatia, Adv.

*: For the Petitioner*

Sh. Krishna Dev Vyas, Adv.

*: For the ROC*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel, Sh. Krishna Dev Vyas representing the ROC seeks another two weeks time to file reply/ report in the matter particularly, in view of the fact that the present petition filed U/s 230 being a first motion petition is also accompanied by a prayer concerning Section 66 relating to the reduction in the share capital.
- 2.** Let the needful be done within the stipulated period.
- 3.** The matter is adjourned for further hearing on 16<sup>th</sup> May, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**18<sup>th</sup> April, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*